

In the Central Administrative Tribunal
Principal Bench: New Delhi

1. OA No.1793/87 Date of decision: 11.11.1992.

Shri K.M.R. Pillai ...Petitioner
Versus

Union of India through Secretary,
Ministry of Labour, Sharam Shakti
Bhavan, Rafi Marg, New Delhi &
others. ...Respondents

2. OA 1229/87

Shri J. Venketaraman ...Petitioner
Versus

Union of India & Others ...Respondents

3. OA 1438/87

Bhola Nath Chatterjee ...Petitioner
Versus

Union of India & Others ...Respondents

4. OA 1726/87

Kanhaiya Lal Khushwaha ...Petitioner
Versus

Union of India & Others ...Respondents

5. OA 1791/87

S.N. Mukerjee ...Petitioner
Versus

Union of India & Others ...Respondents

6. OA 1792/87

Mohan Lal ...Petitioner
Versus

Union of India & Others

7. OA 1794/87

P. Raghwan ...Petitioner
Versus

Union of India & Others ...Respondents

8. OA 1795/87

Govind Ram ...Petitioner
Versus

Union of India & Others ...Respondents

9. OA 1796/87

L.R. Wagle ...Petitioner
VERSUS
Union of India & Others ...Respondents

10.OA 921/88

H.S. Suhjan ...Petitioner
VERSUS

Union of India & Others ...Respondents

11.OA 922/88

S.B. Singh ...Petitioner
VERSUS

Union of India & Others ...Respondents

A. Banerjee ...Petitioner
VERSUS

Union of India & Others ...Respondents

13. OA 924/88

Gopal Jain ...Petitioner
VERSUS
Union of India & Others ...Respondents

14.OA 1180/89

Suraj Ram ...Petitioner

VERSUS

Union of India & Others ...Respondents

15.OA 1181/89

S.B. Choudhary ...Petitioner

VERSUS

Union of India & Others ...Respondents

16.OA 1182/89

A.K. Choudhary ...Petitioner

VERSUS

Union of India & Others ...Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Member (A)

Q.E.D.

For the petitioners Shri P.T.S. Murthy, Counsel.

For the respondents Shri V.S.R. Krishna, proxy counsel for Shri M.L. Verma, Counsel.

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

All these cases are fully covered by the judgement which we rendered on 09.11.1992 in OA No.920/87 and connected cases. It, therefore, follows that the same directions, as we have issued in that batch of cases, should be issued in these cases as well.

2. Following the decision rendered in OA No.920/87 and connected cases dated 09.11.1992 between Shri Vyas Rai Vs. Union of India & Others we dispose of these cases with the following directions:-

- i) The respondents shall ascertain the vacancies on year-wise basis upto the date of coming into force of the 1984 rules.
- ii) After ascertaining the vacancies in that manner occurring upto the date of coming into force of the 1984 rules the said vacancies shall be filled up in accordance with the 1958 rules.
- iii) The cases of the petitioners who are within the zone of consideration should be considered for that purpose. If on consideration

of their cases in accordance with the 1958
rules they are entitled to be promoted on a
regular basis in vacancies occurring before
the coming into force of the 1984 rules, they
shall be given deemed dates of promotion and
all consequential benefits flowing from such
action.

iv) So far as the vacancies occurring after the 1984 rules are concerned, the respondents shall take steps to fill up the vacancies in accordance with the 1984 rules. Such of the petitioners who do not get regular promotion in accordance with the 1958 rules and have continued in service, their cases shall be considered, if they come within the zone of consideration in accordance with the 1984 rules and if they are found fit and suitable, they shall be given deemed date(s) of promotion and consequential benefits flowing therefrom.

v) Having regard to the circumstances and the fact that the petitioners have continued to remain on ad hoc basis all these years we consider it appropriate to direct that none of the petitioners shall be reverted until action is taken as aforesaid.

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As before, with these directions all these Applications

enclosed stands disposed of. No costs.

4 Let a copy of this judgement be placed in the

case file of all the Applications, listed together.

(I.K. RASGOTRA)
MEMBER(A)

Dr. V. S. MALIMATH (Chairman)

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Central Administrative Tribunal
Principal Bench, New Delhi
Faridkot House,
Copernicus Marg
New Delhi-110049

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so far, though I am not yet fully aware of the details.

efficacy and safety of the benzodiazepine clonazepam in the treatment of children with chronic tic disorders.

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68. *Leucosia* (Leucosia) *leucostoma* (Fabricius) (Fig. 10)

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